

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT)(Ins.) No. 1050 of 2020

IN THE MATTER OF:

**Mukul Kumar
Resolution Professional of KST Infrastructure Ltd. ...Appellant**

Vs.

M/s RPS Infrastructure Ltd. ...Respondent

Present:

For Appellant: Mr. Rajiv K. Virmani, Mr. Anuj Malhotra, Mr. Karan Valecha, Advocates.

For Respondent: Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit Sharma, Advocates

ORDER

(Through Virtual Mode)

24.03.2021: Learned Counsel for the Appellant submits that he has filed the rejoinder which is taken on record.

Learned Counsel for the Respondent submits that he has not received a copy of the same.

Learned Counsel for the Appellant is directed to provide a copy of rejoinder in physical form as well as through e.mail.

Parties may file written submissions not more than three pages along with relevant citations within ten days.

Interim Order to continue till the next date of hearing.

...contd./

Let the matter be fixed for **'hearing' on 13th April, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Ss/RR

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